

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 102/2016  
RT CP (CAA) No. 144/Chd/Hry/2017**

**In the matter of arrangement between:**

G.P. Realtors Private Ltd.	....Petitioner No.1/Amalgamated Co.
And	
Platoon Propbuild Pvt. Ltd.	....Petitioner No.2/Amalgamating Co.
And	
G.P. Realtors 1 Pvt. Ltd.	....Petitioner No.3/Resulting Co.

Present: Mr. Kanav Bansal Advocate for Mr. Munish Kumar Garg,  
Advocate for petitioner-companies.  
Mr. D.K. Singh, Official Liquidator on behalf of Regional Director.

The matter has been received by transfer from the Hon'ble Punjab and Haryana High Court. Mr. Kanav Bansal, Advocate, on instructions from Mr. Vikas Kathpalia, Assistant Vice President of M/s. G.P. Realtors, states that all the compliances including publication of notice and affidavit in respect of the observations made by the Regional Director, have already been made. On behalf of the petitioner-companies, the adjournment is requested for arguing the matter. List the matter on 04.07.2017.

— Sd —  
(Justice R.P.Nagrath)  
Member (Judicial)

— Sd —  
(Deepa Krishan)  
Member (Technical)

May 12, 2017  
saini